

OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :

(a) Oil Selection Boards headed by retired Judges of High Court were set up with a view to ensuring objectivity in the selection for distributorships of oil marketing companies.

(b) The Oil Selection Boards have been working satisfactorily.

(c) No, Sir.

(d) Does not arise.

[English]

No Objection Certificate for occupation of Sanchar Bhawan

608. SHRI RAM DHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry has obtained the 'No Objection Certificate' from the competent authority for the occupation of the 'Sanchar Bhawan' New Delhi; and

(b) whether it is a fact that the building does not have adequate fire fighting arrangements ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The formal 'No Objection Certificate' was not obtained before occupation of Sanchar Bhawan. However, Electricity and water connection which are provided only to the building which have been granted 'No Objection Certificate', have been given to this building. Hence, the No Objection Certificate implied.

(b) It is not a fact. Building has adequate arrangement of Fire detection and fire fighting arrangement with two fire escape stair cases at two ends. However, natural lighting to stair case is being improved and an additional stair case as an escape route is being provided.

Cable Factory in Azamgarh district

609. SHRI RAM DHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is Union Government's policy to set up one industry in each district ;

(b) whether Union Government propose to set up a cable factory at Lalganj in Azamgarh District (Uttar Pradesh) ; and

(c) if so, the time by which it is proposed to be set up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No decision has so far been taken by the Government for setting up an industry in each district in the country. The industrialisation of specific districts/areas is primarily the responsibility of the State Governments concerned. Central Government supplements their effort by providing various concessions and incentives.

(b) No, Sir.

(c) Does not arise.

Modified Industrial Licensing Policy

610. SHRI ANAND SINGH :
SHRI SODE RAMAIAH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have modified or propose to modify the industrial licensing policy by fixing the minimum production limits for industrial units to be viable and to allow increase in capacities to existing units to such viable limits ;

(b) if so, the industry-wise limits fixed for the purpose ; and

(c) the steps taken to enforce the scheme vigorously, while eliminating possibilities of unaccounted production by factories ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The scheme of re-endorsement of industrial capacity with reference to the minimum economic scales of operation was recently announced vide Press Note No. 15 (1986 Series) dated 27th May, 1986 copies

of which have been supplied to the Parliament Library. The Press Note indicates the details of minimum licensed capacity per annum in respect of 65 articles and also the steps being taken to implement the scheme on the basis of a fast track approach for quick disposal of such applications.

Completion of gas-based power projects

611. SHRI ANAND SINGH :
SHRI CHINTAMANI JENA :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the implementation of three gas-based power projects has been or is likely to be delayed owing to delay in appointing consultants;

(b) if so, steps so far taken for the implementation of the projects;

(c) the details of the schedule laid down for implementation; and

(d) the steps being taken to complete the projects as per schedule ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) to (d). The first units of the three gas based power projects are scheduled for commissioning 24 months after the date of placement of order for the main plant and equipment. The remaining units will be commissioned thereafter at intervals of two months each. The first units of the steam turbines are scheduled for commissioning 36 months after placement of the order and the subsequent units will be commissioned thereafter at intervals of four months each. World Bank assistance for the projects has been tied-up and action has also been initiated to invite International Competitive Bids for the supply of plant and equipment and for appointment of consultants. The projects are expected to be implemented as per schedule and there are no delays.

Functioning of Lok Adalats

612. SHRI ANAND SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Lok Adalats have proved to be a popular means of settling disputes out of court; and

(b) if so, the types of cases that are placed before Lok Adalats and the percentage of pending cases before various courts which have so far been settled through Lok Adalats in each State/Union Territory ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : According to the information furnished by the Committee for Implementing Legal Aid Schemes :

(a) Yes Sir. Lok Adalats have become very popular for settling disputes out of courts.

(b) All types of cases, namely, civil, matrimonial, revenue, motor vehicles, insurance, labour and disputes of miscellaneous nature are placed before the Lok Adalats for disposal. Further details regarding the percentage of pending cases before various courts etc are not readily available.

Availability of Maruti Cars/Vans to Medicos

613. SHRI ANAND SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any scheme for out-of-turn release on sale of Maruti Cars and Maruti Vans to medical practitioners for whom such vehicles are professionally necessary to help them discharge their social obligation to serve the suffering humanity more efficiently; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a)